

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.76647 of 2018

(Arising out of Order-in-Appeal No.103/RAN/2018 dated 06.03.2018 passed by Commissioner(Appeals), Central GST & Central Excise, Ranchi.)

Kailash Yadav

(C/o, S.A.Z.Rezvi (Adv.), Rezvi Law Associates, Rabindrapath, Hazaribagh-825301, Jharkhand.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Ranchi

.....Respondent

(5A, Main Road, Ranchi, Jharkhand.)

APPEARANCE

NONE for the Appellant (s)

Shri S.S.Chttopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75082 / 2021

DATE OF HEARING : 11 March 2021

DATE OF DECISION : 11 March 2021

P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)